GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 4950 TO BE ANSWERED ON 16TH DECEMBER, 2016

CENTRALIZED ONLINE SYSTEM OF MEDICINES

4950. SHRIMATI BUTTA RENUKA: SHRI RAHUL SHEWALE: SHRI C.S. PUTTA RAJU:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is planning to launch a centralised online system of medicines to deliver medicines effectively in a regulated and feasible manner;
- (b) if so, the details thereof;
- (c) whether the Government proposes to amend the Drugs and Cosmetics Act , if so, the objects and reasons thereof; and
- (d) whether online pharmacies are not allowed to function at present and if so, the details thereof?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE)

- (a): No such decision has been taken by the Government.
- (b): Does not arise.
- (c): The Drugs & Cosmetics Act, 1940 is a pre-independence era legislation and does not cover all contemporary issues adequately. It is, therefore, necessary to either bring a new legislation or amend the existing law.
- (d): Online pharmacies that do not meet the requirements of Drugs & Cosmetics Rules, 1945 as amended from time to time, are not permitted to sell or dispense medicines.